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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 676/2023**

**THE COMMISSIONER OF INCOME TAX
(INTERNATIONAL TAXATION)-1, NEW DELHI Appellant**

Through: Mr Puneet Rai, Sr. Standing Counsel
with Mr Ashvini Kumar, Mr Rishab
Nangia and Mr Nikhil Jain, Adv.

versus

HERSH WASHESHER CHADHA Respondent

Through: Mr Ajay Vohra, Sr. Advocate with
Mr Saksham Singhal and Mr Deepesh
Jain, Adv.

**CORAM:
HON'BLE MR. JUSTICE RAJIV SHAKDHER
HON'BLE MR. JUSTICE GIRISH KATHPALIA**

ORDER

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01.12.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM No.61985/2023

1. Allowed, subject to just exceptions.

**CM No.61986/2023 [Application filed on behalf of the appellant/revenue
seeking condonation of delay of 12 days in filing the appeal]**

2. This is an application moved on behalf of the appellant/revenue
seeking condonation of delay in filing the appeal.

2.1 According to the appellant/revenue, there is a delay of 20 days in
filing the appeal.

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3. Mr Ajay Vohra, learned Sr. Advocate, who appears on behalf of the respondent/assesee, says that he would not have any objection if the delay in filing the appeal is condoned.

3.1 Accordingly, the delay in filing the appeal is condoned.

4. The application is disposed of, in the aforesaid terms.

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5. Arguments heard.

6. Judgment reserved.

RAJIV SHAKDHER, J

GIRISH KATHPALIA, J

DECEMBER 01, 2023/RJY

Click here to check corrigendum, if any